

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

THURSDAY, THE TWENTY SIXTH DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 3678 OF 2017

Between:

Mohammed Abdul Waheed, S/o. M.A.Hameed, Aged about 37 years, R/o. 16-2-839/4/4, Saidabad, Hyderabad.

...PETITIONER

AND

1. The State of Telangana, rep. by its Pri. Secretary, Revenue Department, Secretariat Buildings, Hyderabad.
2. The District Collector, Hyderabad District, Hyderabad.
3. The Revenue Divisional Officer, Hyderabad, Revenue Division, Hyderabad.
4. The Mandal Tahsildar, Amberpet Mandal, Hyderabad District.
5. Syed Abid Hussain Naqvi, S/o. late Syed Hussain Naqvi, aged 45 years, Rio. H.No.16-9-736, Old Malakpet, Hyderabad.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue any writ or direction more particularly one in the nature of Writ of Mandamus declaring the notice in Lr.No.D/207/2016, dated 22-12-2016 issued by the 4th respondent as illegal, arbitrary and without jurisdiction and consequently set-aside the same.

I.A. NO: 1 OF 2017(WPMP. NO: 4381 OF 2017)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 4th respondent and his staff not to interfere without our construction in premises bearing Municipal No.16-9-402/1 and 164402/2 situated at old Malakpet, Hyderabad city by suspending the notice in Lr.No.D/207/2016, dated 22-12-2016 issued by the 4th respondent pending disposal of the Writ Petition.

I.A. NO: 2 OF 2017(WPMP. NO: 10036 OF 2017)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to receive the Map, Photo graphs and affidavit as additional material papers in the interest of justice along with this additional affidavit.

Counsel for the Petitioner: SRI SYED JAFFER ABBAS NADEEM
Counsel for the Respondent Nos.1 TO 4: GP FOR REVENUE
Counsel for the Respondent No.5: SRI A.M.QURESHI

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT PETITION No.3678 of 2017

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. S.J.A.Nadeem, learned counsel for the petitioner.

2. Learned counsel for the petitioner submits that the cause in the writ petition does not survive for adjudication and the writ petition has become infructuous.

3. In view of aforesaid, the writ petition is dismissed as infructuous.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

**SD/- MOHD. ISMAIL
ASSISTANT REGISTRAR**

SECTION OFFICER

//TRUE COPY//

To

1. One CC to SRI SYED JAFFER ABBAS NADEEM, Advocate [OPUC]
2. Two CCs to GP FOR REVENUE, High Court for the State of Telangana, at Hyderabad. [OUT]
3. One CC to SRI A.M QURESHI, Advocate [OPUC]
4. Two CD Copies

PSK.

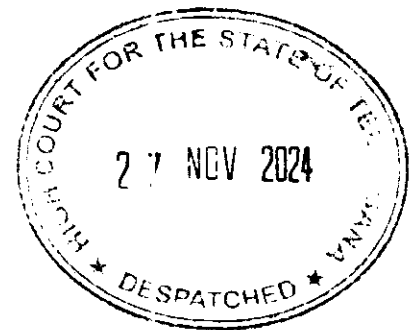
LS

HIGH COURT

DATED:26/09/2024

ORDER

WP.No.3678 of 2017



**DISMISSING THE WRIT PETITION
AS INFRACTUOUS WITHOUT COSTS.**

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25/10/24